

**NOTIFICATION**  
Jammu, 02<sup>nd</sup> February, 2023

**S.O 64**.— In exercise of powers conferred by section 3 of the Prevention of Corruption Act, 1988 (Central Act) and in partial modification of notification S.O.119 of 2021 dated 07-04-2021, the Government hereby appoints Shri Manjeet Singh Manhas, Additional District Judge, Kathua as Special Judge Anti Corruption, within the territorial jurisdiction of Court of Additional District and Sessions Judge, Kathua (designated Special Court under the Prevention of Corruption Act, 1988) for trial of offences specified in Section 4 of the said Act.

By Order of the Government of Jammu and Kashmir.

Sd/-

(Achal Sethi)

Secretary to Government

Dated.02-02-2023.

No: Law-Jud/8/2022-10.

Copy to the:-

1. Ld. Advocate General, J&K, Jammu.
2. Financial Commissioner (Additional Chief Secretary) Home Department.
3. Joint Secretary (J&K), Ministry of Home Affairs, Government of India, New Delhi.
4. Director General of Police, J&K, Jammu.
5. Registrar General, High Court of Jammu and Kashmir and Ladakh at Jammu. This is with reference to his letter No. 37696/RG/GS dated 04-11-2022.
6. Principal Secretary to Hon'ble Chief Justice, High Court of Jammu and Kashmir and Ladakh, Jammu.
7. Shri Manjeet Singh Manhas, Additional District Judge, Kathua.
8. Director Anti-Corruption Bureau, J&K, Jammu.
9. Director, Archeology, Archives and Museums, J&K, Jammu.
10. General Manager, Government Press, Srinagar for publication in an extraordinary issue of Government Gazette.
11. In-charge Website, Department of Law, Justice & PA.
12. S.O Section, Department of LJ&PA (w. 7. s.c).
13. Concerned file.

(Ashish Gupta)

Additional Secretary to Government

Uthubel  
02-02-2023